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Title: Secretary General reported a message that Rajya Sabha had no recommendations to make to the Lok Sabha regarding the Appropriation (No. 2) Bill, 2021, Appropriation Bill, 2021, Jammu and Kashmir Appropriation Bill, 2021, Jammu and Kashmir Appropriation (No. 2) Bill 2021, Puducherry Appropriation Bill, 2021 and Puducherry Appropriation (Vote on Account) Bill 2021, passed by Lok Sabha.

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.2) Bill, 2021, which was passed by the Lok Sabha at its sitting held on the 17th March, 2021 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

2. “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 2021, which was passed by the Lok Sabha at its sitting held on the 18th March, 2021 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

3. “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I

am directed to return herewith the Jammu and Kashmir Appropriation Bill, 2021, which was passed by the Lok Sabha at its sitting held on the 18th March, 2021 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

4. “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation (No.2) Bill, 2021, which was passed by the Lok Sabha at its sitting held on the 18th March, 2021 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”
5. “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Puducherry Appropriation Bill, 2021, which was passed by the Lok Sabha at its sitting held on the 18th March, 2021 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”
6. “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Puducherry Appropriation (Vote on Account) Bill, 2021, which was passed by the Lok Sabha at its

sitting held on the 18th March, 2021 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.07 hrs